

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 661 of 2001  
(OA 694 of 97)

Date of order : 25.1.2002

Present : Hon'ble Mr. Justice G.L.Gupta, Vice-Chairman  
Hon'ble Mr. B.P.Singh, Administrative Member

NIRMAL KR. PODDAR

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B.C.Sinha, counsel

For the respondents: Mr. M.S.Banerjee, counsel

O R D E R

*Order sought to be given*  
None of the persons who have been impleaded as respondents in the OA has appeared despite service.

2. Having heard the 1d. counsel for the parties the MA is allowed. The applicant is permitted to implead 9 persons named in the MA at Sl.No.1-4 and 6-10.
3. The amended OA be filed within 2 weeks and the copy of the amended OA be served on the newly added respondents. The newly added respondents may also file reply within 4 weeks thereafter. The MA stands disposed of.
4. The OA be listed for hearing on 27.5.2002.

Subrata  
MEMBER(A)

in

  
VICE-CHAIRMAN